THE ARUNACHAL PRADESH MUNICIPALITY DISCLOSURE ACT, 2009 (ACT NO. 5 OF 2009)

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ACT

to provide for transparency and accountability in the functioning of Municipalities in the State of Arunachal Pradesh.

BE it enacted by the Legislature of the State of Arunachal Pradesh in the Sixtieth Year of the Republic of the India as follows:-

1. (1) This Act may be called the Arunachal Pradesh Municipality Disclosure Act, 2009;

Short title, extent and commencement.

- (2) It shall extend to such Municipalities, as may be notified by the State Government of Arunachal Pradesh from time to sime;
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint and different dates may be appointed for different area in the State.
- 2. In this Act, unless the context otherwise requires,-

Definitions.

- (i) "Assets" means all immovable assets in the Municipality;
- (ii) "Municipality" means an institution of self-Government constituted under Article 243,Q of the Constitution of India;
- 3. Every Municipality shall maintain and publish all its records duly catalogued and indexed, in a manner and form which enables the Municipality under this Act to disclose the required informations as specified in Part A and Part B of Appendix to the Act at quarterly intervals;

Obligation of Municipality.

4. Manner of Disclosure shall include :-

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(i) "Assets" means all immovable assets in the Municipality;

- (ii) Newspaper in regional, Hindi and English language:
- (iii) Internet;
- (iv) Notice boards of the Municipality;
- (v) Ward Offices;
- (vi) Any other mode, as may be prescribed, by the State Government under this Act, or Rules made thereunder or notification issued from time to time.

APPENDIX

PART-A

- 1. Particulars of the Municipality;
- 2. A statement of the boards, councils, committees and other bodies consisting of two or more persons constituted as its part or the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public or the minutes of such meetings are accessible for public;
- 3. A Directory of its officers and employees;
- 4. The particulars of officers who grant concession, permission or authorization for each activity;

PART-B

- 1. Audited financial statement of balance sheet, receipts and expenditures, and cash flow on a quarterly basis, within two months of end of each quarter; and statutorily audited financial statement for the full financial year; within three months of the end of the financial year;
- 2. The service levels being provided for each of the services being undertaken by the Municipality;
- 3. Particulars of all plans, proposed expenditures, actual expenditures on major services provided or activities performed and reports on disbursements made;

- Details of subsidy programmes on major services provided or activities performed by the Municipality, and manner criteria of identification of beneficiaries for such programmes;
- 5. Particulars of the Master Plan, City Development or any other plan concerning the development of the Municipal area;
- 6. The particulars of major works as may be defined in the Rules to be made under this Act, together with information on the value of works, time of completion and details of contract;
- 7. The details of the Municipal fund i.e., income generated in the previous year by the following:-
 - (a) Taxes, duties, cess and surcharge, rent from the properties, fees from licenses and permission;
 - (b) Taxes, duties, cess and surcharge, rent from the properties, fees from licenses and permission that remain uncollected and the reasons thereof:
 - (c) Share of taxes levied by the State Government and transferred to Municipality and the grants released to the Municipality;
 - (d) Grants released by the State Government for implementation of the schemes, projects and plans assigned or entrusted to the Municipality the nature and extent of utilization;
 - (e) Money raised through donation or contribution from public or non Government agencies;
- 8. Annual budget allocated to each ward other information as may be prescribed by the State Government under Part A or Part B.

A.B. Shukla, IAS, Secretary to the Government of Arunachal Pradesh, Itanagar.